

MINUTES OF THE MEETING No. 8/11 dated 26.5.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.7/11 for confirmation and confirmed and adopted the same without any change.

Case No A-10 NC No.8/11 Dated 26.5.2010	M/ s VVF Ltd, Mumbai F.No.01/83/162/1219 /AM10/DES-IV RLA F.No.03/95/40/614/AM10
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.46010/14/2007-Ch.II dated 23.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Split Fatty Acids C ₈ -C ₁₈	1 Kg	Crude Palm Kernel Oil FFA 5% (as Lauric), I.V.20 Max. M&I 0.5% Max	1.02 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-86 NC No.8/11	M/ s Glasstech Industries (I) (P) Ltd, F.No.01/83/162/1080 /AM09/DES-IV
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The Committee considered the case as per agenda. On the basis of written comments Vide U.O.No.7/143/09-TSW/ dt. 26.5.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. To give separately quantity of export product, namely double layer glazed glass (indicating type of glass used i.e. laminated safety / toughened/normal float glass) and toughened/tempered glass/heat strengthen glass for each licence separately
2. Licence wise details of exports & imports made indicating their sizes.
3. Manufacturing process of double layer glazed glass and toughened/tempered glass/heat strengthen glass separately and also to indicate clearly type of processing involved in raw material float glass i.e. Drilling, edging etc, and also processing involved in finished product like marking etc.

Accordingly the case may be re-listed on 23.6.2010.

Case No M-87 NC No.8/11 Dated 26.5.10	M/ s Lucky Forms (P) Ltd, Mumbi F.No.01/83/162/975 /AM10/DES-IV 1) RLA F.No.03/85/40/246/AM08 Lic.No.0310447953 dated 25.10.2007 2) RLA F.No.03/85/76/0024/AM08 Lic.No.0310433365 dated 20.6.2007 3) RLA F.No.03/85/40/309/AM07 Lic.No.0310410888 dated 5.12.2006 4) RLA F.No.03/85/40/234/AM07 Lic.No.0310399858 dated 18.9.2006 5) RLA F.No.03/85/40/376/AM08 Lic.No.0310468673 dated 17.4.2008 6) RLA F.No.03/85/76/0029/AM08
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| | Lic.No.0310436140 dated 13.7.2007
7) RLA F.No.03/85/40/0245/AM08
Lic. No.0310447950 dated 25.10.2007
8) RLA No.03/85/40/0095/AM07
Lic.No.0310383959 dated 9.6.2006 |
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The Committee considered the case as per agenda. On the basis of written comments Vide U.O.No.Nil dt. 26.5.2010 offered by the representative of DIPP, the Committee decided to approve the Norms of the above licences with 5% wastage by taking cue from SION No.A-1572 since the activity remains that slitting is same in all the above licence.

RLA concerned may take necessary action as per above decision of NORMS COMMITTEE.

Case No M-88 NC No.8/11 Dated 26.5.2010	M/ s India Glycols Ltd, Noida F.No.01/83/50/444 /AM09/DES-IV RLA F.No.05/24/40/410/AM09 Lic.No.0510222309 dated 18.6.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.Nil dated 31.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol-4000 (Waxy Solid/Flakes)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene glycol	1.620 Kg 0.050 Kg

	3. Silver Catalyst	0.00029 Kg
	4. Alumina Catalyst	0.00026 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-89 NC No.8/11 Dated 26.5.2010	M/ s India Glycols Ltd, Noida F.No.01/83/50/832 /AM09/DES-IV RLA F.No.05/24/40/256/AM09 Lic.No.0510228280 dated 25.9.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.Nil dated 31.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol-200 (Polymeg 200)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene glycol 3. Silver Catalyst 4. Alumina Catalyst	0.788 Kg 0.556 Kg 0.00029 Kg 0.00026 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-90 NC No.8/11	M/ s India Glycols Ltd, Noida F.No.01/83/50/444 /AM09/DES-IV
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Dated 26.5.2010	RLA F.No.05/24/40/410/AM09 Lic.No.0510222309 dated 18.6.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.Nil dated 31.7.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol-600 (Polymeg 600)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene glycol 3. Silver Catalyst 4. Alumina Catalyst	1.379 Kg 0.186 Kg 0.00029 Kg 0.00026 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No D-1 NC No.8/11 Dated 26.5.2010	M/ s Chinnisperry, Tamilnadu F.No.01/83/162/164 /AM11/DES-IV
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The Committee considered the case as per agenda and clarified that the export product Modified Industrial Gelatine is a value added product as compared to Gelatine for which DEPB is fixed as such export item is not covered under DEPB S.No.254

DEPB Committee may please considered the case accordingly.

New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 8/83-ALC1/2010 **MEETING DATE** : 26.05.2010

1	Case No.:324/24/83-ALC1/2007	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Approved
	HQ File :01/83/050/00555/AM07/	RLA File :31/24/040/00144/AM07/	Lic.No/Date:3110026010 19.08.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/2/2006-Ch.II dated 25.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sumica Pearl (Titanium Dioxide Coated Mica containing Mica 72-74%)	1 Kg	Mica Pearl (CH-134)	0.732 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

2	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 23.6.2010.			

3	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 23.6.2010.			

4	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 23.6.2010.			

5	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:23.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 23.6.2010.

6	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/9/2009 by Deptt. of C&PC (PC.Div.). Reminder dated 31.3.2010 issued by this office.Accordingly the case may be re-listed on 23.6.2010..			

7	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/5/2010 issued by this office. Accordingly the case may be re-listed on 23.6.2010.			

8	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.6.2010.			

	Case No.:3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
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9	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:23.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.				

10	Case No.:34/53/83-ALC1/2009	Party Name:STERLING TAPES LTD.,	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01021/AM10/	RLA File :37/24/040/00001/AM09/	Lic.No/Date:3710001030 09.07.2009	Defer Date:23.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.6.2010.				

11	Case No.:7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:23.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/4/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on .23.6.2010.				

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Case No.:31/34/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Approved
HQ File :01/83/050/00616/AM10/	RLA File :07/24/040/00155/AM10/	Lic.No/Date:0710066646 21.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Ministry of Steel forwarded vide their U.O. No.2(9)/2006-TW dated 7.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Nitride Bonded Silicon	1 MT	1. Silicon Carbide Grains	0.84 MT

Carbide Bricks

2. Silicon Metal

0.1136 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

13	Case No.:15/23/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM10/	RLA File :10/24/040/00055/AM10/	Lic.No/Date:1010035113 26.08.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

14	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PChem.Div.). Accordingly the case may be re-listed on 23.6.2010.			

15	Case No.:6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171 01.10.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 26.5.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Exact Quantity of indigenous input required to manufacture 100 metric tone of the export product 2. Quantity of various solvents required in the import item No.3 3. Justification for use of high quantity of waxes in the manufacturing of export item			

4. A copy of complete set of application submitted to Regional Licensing Office, DGFT

Accordingly the case may be re-listed on 23.6.2010

16	Case No.:15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5/5/2010 issued by this office. Accordingly the case may be re-listed on 23.6.2010.			

17	Case No.:16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5/5/2010 issued by this office. Accordingly the case may be re-listed on 23.6.2010.			

18	Case No.:25/53/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01012/AM10/	RLA File :31/24/040/00120/AM10/	Lic.No/Date:3110040233 08.10.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 3.5.10 issued by this office. Accordingly the case may be re-listed on 23.6.2010..			

19	Case No.:22/53/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01009/AM10/	RLA File :31/24/040/00119/AM10/	Lic.No/Date:3110040263 09.10.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 3.5.10 issued by this office. Accordingly the case may be re-listed on 23.6.2010..			

20	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.6.2010.			

21	Case No.:38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Accordingly the case may be re-listed on 23.6.2010.			

22	Case No.:7/37/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00690/AM10/	RLA File :08/24/040/00172/AM10/	Lic.No/Date:0810084506 30.11.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.6.2010.			

23	Case No.:37/53/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Approved
	HQ File :01/83/050/01024/AM10/	RLA File :07/24/040/00332/AM10/	Lic.No/Date:0710068531 30.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 26.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Half Pallet Box 1155X800X600 MM with Pine Wood Pallet fixed (Total weight of the Boxes is 260000 Kgs)	1 No	1. Commercial Plywood Sheet (6 MM) of Rel size 2. Radiata Pine Wood 22.5X90X22.5 MM 3. Radiata Pine Wood 75X90X75 MM 4. Steel Coil 0.40 MM or 0.45 MM 5. Steel Coil 0.75 MM or 0.80 MM 6. 2.5X0.113” 15 DEG Coil Wire Collated Nail Ring Shank (Total 90 cartons)	Net to Net Not allowed since its uses in the manufacturing process not indicated - do - 1.05 Kg/Kg content in export - do – Net to net
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:36/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
HQ File :01/83/050/00874/AM10/	RLA File :11/24/040/00032/AM10/	Lic.No/Date:1110021356	Defer

24		01.12.2009	Date:23.06.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.6.2010.			

25	Case No.:37/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00875/AM10/	RLA File :11/24/040/00033/AM10/	Lic.No/Date:1110021357 01.12.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.6.2010.			

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Case No.:1/41/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Approved
HQ File :01/83/050/00765/AM10/	RLA File :03/94/040/00800/AM10/	Lic.No/Date:0310551178 16.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/52/2009-Ch.II dated 25.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Chemical: Organic Mixture, Trade Name : D 5 (Mannich Base/Complex Salt of Condensed product of Dodecyl Phenol, Ethylenediamine, Paraformaldehyde and di-n- butylamine	1 Kg	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.: 5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status: Case Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

28	Case No.: 6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status: Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

29	Case No.: 7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status: Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

30	Case No.: 8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status: Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

31	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

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Case No.:17/41/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status :Case Approved
HQ File :01/83/050/00781/AM10/	RLA File :08/24/040/00240/AM10/	Lic.No/Date:0810085203 22.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/40/2006-Ch.II dated 25.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Novatic Bordeaux 2R Microperle / Megaperle (C.I Vat Red 15) (Dye content 25%)	1 Kg	1. Vat Red 15 CDP 2. Sulphanilic Acid 3. O-Cresol 4. M-Cresol 5. P-Cresol 6. Caustic Soda Flakes (Sodium Hydroxide Flakes) 7. 37% Formalin (Formaldehyde Solution) 8. Sorbe SM	0.267 Kg 0.283 Kg 0.054 Kg 0.163 Kg 0.108 Kg 0.011 Kg 0.118 Kg 0.018 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:28/53/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01015/AM10/	RLA File :08/24/040/00075/AM10/	Lic.No/Date:0810085364 29.12.2009	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.6.2010.			

34	Case No.:17/53/83-ALC1/2009	Party Name:AQUAGEL CHEMICALS PVT. LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01004/AM10/	RLA File :37/24/040/00002/AM10/	Lic.No/Date:3710001167 21.01.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to refer the application to DIPP and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.6.2010.			

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Case No.:4/45/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Approved
HQ File :01/83/050/00825/AM10/	RLA File :08/24/040/00287/AM10/	Lic.No/Date:0810085936 22.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/24/2010-Ch.II dated 11.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Reactive Orange H2RN (Dye Content 61%)	1 Kg	1. J Acid	0.304 Kg
		2. Tobias Acid	0.273 Kg
		3. Cyanuric Chloride	0.163 Kg
		4. Caustic Soda Lye (100% basis)	0.168 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:5/45/83-ALC1/2009	Party Name:GOPSONS PAPERS LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00826/AM10/	RLA File :05/23/040/00161/AM10/	Lic.No/Date:0510256898 22.01.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.3.2010 issued by this office. Reminder issued on 11.5.2010.. Accordingly the case may be re-listed on .23.6.2010.			

37	Case No.:18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657 25.01.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Consumer affairs (Vegetable & Oils) for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 23/6/2010..			

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Case No.:40/53/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Approved
HQ File :01/83/050/01027/AM10/	RLA File :08/24/040/00302/AM10/	Lic.No/Date:0810086261 04.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/25/2010-Ch.II dated 21.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Reactive Black JNN (Dye content 60%)	1 Kg	1. Aniline Oil 2. H Acid 3. J Acid 4. Sodium Nitrite 5. Sodium Bi-carbonate	0.312 Kg 0.149 Kg 0.218 Kg 0.118 Kg 0.21 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	Case No.:23/53/83-ALC1/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01010/AM10/	RLA File :05/23/040/00180/AM10/	Lic.No/Date:0510258423 12.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 23.6.2010.			

40	Case No.:35/53/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/01022/AM10/	RLA File :50/24/040/00014/AM10/	Lic.No/Date:5010000250 18.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.6.2010.			

41	Case No.:3/49/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00930/AM10/	RLA File :03/94/040/00859/AM10/	Lic.No/Date:0310561134 19.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.6.2010.			

42	Case No.:4/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00931/AM10/	RLA File :10/24/040/00114/AM10/	Lic.No/Date:1010037280 22.02.2010	Defer Date:23.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.

43	Case No.:5/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00932/AM10/	RLA File :10/24/040/00116/AM10/	Lic.No/Date:1010037281 22.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

44	Case No.:6/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00933/AM10/	RLA File :10/24/040/00117/AM10/	Lic.No/Date:1010037282 22.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

45	Case No.:7/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00934/AM10/	RLA File :10/24/040/00118/AM10/	Lic.No/Date:1010037283 22.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

46	Case No.:8/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00935/AM10/	RLA File :10/24/040/00121/AM10/	Lic.No/Date:1010037284 22.02.2010	Defer Date:23.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.

47	Case No.:9/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00936/AM10/	RLA File :10/24/040/00129/AM10/	Lic.No/Date:1010037285 22.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

48	Case No.:10/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00937/AM10/	RLA File :10/24/040/00130/AM10/	Lic.No/Date:1010037286 22.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

49	Case No.:11/49/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

50	Case No.:12/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00939/AM10/	RLA File :10/24/040/00110/AM10/	Lic.No/Date:1010037289 22.02.2010	Defer Date:23.06.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.

51	Case No.:13/49/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00940/AM10/	RLA File :10/24/040/00132/AM10/	Lic.No/Date:1010037290 22.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.			

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Case No.:14/49/83-ALC1/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Approved
HQ File :01/83/050/00941/AM10/	RLA File :03/95/040/00730/AM10/	Lic.No/Date:0310561191 22.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/46/2009-Ch.II dated 3.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
CLOVE LEAF OIL (RECT) MIN 85% EUGENOL CONTENT	1 Kg	1. Clove Leaf Oil (78% Eugenol content)	1.10 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:15/49/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Approved
	HQ File :01/83/050/00942/AM10/	RLA File :03/95/040/00744/AM10/	Lic.No/Date:0310561309 22.02.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.15022/6/2009-Ch.II dated 21.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Acephate 90% Prill	1 Kg	1. O,O Dimethyl Phosphoramidate	1.240 Kg
		2. Methylene Dichloride	0.391 Kg
		3. Acetic Anhydride	0.812 Kg
		4. Dimethyl Sulphate	0.161 Kg
		5. Ethyl Acetate	0.817 Kg
		6. Sodium Tripolyphosphate	0.021 Kg
		7. Terwet-1221 (Ethylene Diamine Aloxylate)	0.012 Kg
		8. Precipitated Silica	0.024 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:16/49/83-ALC1/2009	Party Name:PROEC ENERGY LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Approved
HQ File :01/83/050/00943/AM10/	RLA File :05/24/040/00469/AM10/	Lic.No/Date:0510259237 23.02.2010	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.Nil dated 25.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Oilwell Chemical-Shale Stabilizer (containing 30% Natural Asphalt)	1 Kg	Gilsonite (Natural Asphalt)	0.316 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	Case No.:17/49/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00944/AM10/	RLA File :05/24/040/00483/AM10/	Lic.No/Date:0510259282 23.02.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.5.2010 issued by this office.. Accordingly the case may be re-listed on 23.6.2010..			

56	Case No.:1/53/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00988/AM10/	RLA File :03/94/040/01085/AM10/	Lic.No/Date:0310565059 17.03.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.6.2010.			

57	Case No.:5/53/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00992/AM10/	RLA File :05/24/040/00522/AM10/	Lic.No/Date:0510260646 17.03.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

58	Case No.:2/53/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/	Lic.No/Date:1010037743 18.03.2010	Defer Date:23.06.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.6.2010.

59	Case No.:7/53/83-ALC1/2009	Party Name:GOKUL EXIMP	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00994/AM10/	RLA File :03/94/040/01047/AM10/	Lic.No/Date:0310565296 18.03.2010	Defer Date:26.05.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.6.2010.			

60	Case No.:8/53/83-ALC1/2009	Party Name:VACMET INDIA LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00995/AM10/	RLA File :06/24/040/00048/AM10/	Lic.No/Date:0610017474 18.03.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

61	Case No.:1/4/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00057/AM11/	RLA File :05/24/040/00358/AM10/	Lic.No/Date:0510262352 13.04.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

62	Case No.:3/4/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00059/AM11/	RLA File :03/94/040/01112/AM10/	Lic.No/Date:0310569577 15.04.2010	Defer Date:23.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010

63	Case No.:4/4/83-ALC1/2010	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00060/AM11/	RLA File :03/94/040/01108/AM10/	Lic.No/Date:0310569978 19.04.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

64	Case No.:5/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00061/AM11/	RLA File :09/24/040/00009/AM11/	Lic.No/Date:0910041706 19.04.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

65	Case No.:6/4/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00062/AM11/	RLA File :04/24/040/00336/AM10/	Lic.No/Date:0410113188 19.04.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

66	Case No.:7/4/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00063/AM11/	RLA File :03/94/040/00900/AM10/	Lic.No/Date:0310570132 20.04.2010	Defer Date:23.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010

67	Case No.:8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

68	Case No.:9/4/83-ALC1/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00065/AM11/	RLA File :05/24/040/00531/AM10/	Lic.No/Date:0510262669 20.04.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

69	Case No.:1/8/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00114/AM11/	RLA File :03/94/040/00140/AM11/	Lic.No/Date:0310574223 13.05.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

70	Case No.:2/8/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00115/AM11/	RLA File :03/94/040/00141/AM11/	Lic.No/Date:0310574225 13.05.2010	Defer Date:23.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010

71	Case No.:3/8/83-ALC1/2010	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00116/AM11/	RLA File :04/24/040/00024/AM11/	Lic.No/Date:0410113819 17.05.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

72	Case No.:4/8/83-ALC1/2010	Party Name:P.S. PRESS SERVICES PVT LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date:0510264439 17.05.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

73	Case No.:5/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date:0310574852 18.05.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

74	Case No.:6/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date:0310574924 18.05.2010	Defer Date:23.06.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010

75	Case No.:7/8/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:8/83-ALC1/2010 26.05.2010	Status:Case Deferred
	HQ File :01/83/050/00120/AM11/	RLA File :09/24/040/00041/AM11/	Lic.No/Date:0910042077 19.05.2010	Defer Date:23.06.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.6.2010			

Date:09.06.2010

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer